

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Contempt Case (AT) No.27 of 2020**

**in**

**COMPANY APPEAL (AT) NO.44 OF 2018**

**In the matter of:**

Suman Dhir & Anr

Appellant

Vs

Gyan Ganga Educational Institute Pvt Ltd & Ors

Respondent

Ms Sweta Bharti and Mr. John Thomas, Advocates for appellant.

Mr. Jeevesh Nagrath, Mr. Amit Shanker Amisi and Mr Mithila Jain, Advocates for Respondent.

**ORDER**

**19.10.2020-** At request of Ms Sweta Bharti, the Learned Counsel for the Petitioners/Appellant for filing a proposal in respect of the balance unsecured loan with interest @ 10% compounded annually which the Respondents have to pay from 1.4.1999 the matter is adjourned to **6<sup>th</sup> November, 2020**. The Learned counsel for the Appellant is directed to serve a copy of the said proposal to the Learned Counsel for the Respondent one week well in advance before the next date of hearing.

The Registry is directed to List the matter on **6<sup>th</sup> November, 2020 as**

**Part Heard.**

**(Justice Venugopal M)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/kam**